

NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
NEW DELHI

Company Appeal (AT) (Insolvency) No. 170 of 2020

IN THE MATTER OF:

Pranav Sharma

...Appellant

Versus

Syndicate Bank & Anr.

...Respondents

Present:

For Appellant: Mr. Abhijeet Sinha, Ms. Tania Sharma and Ms. Shankari Mishra, Advocates.

O R D E R

28.01.2020 Let notice be issued upon Respondents by Speed Post. Requisites along with process fee, if not filed, be filed by 29th January, 2020. If the Appellant provides *e-mail* addresses of the Respondent, let notice be also issued through *e-mail*.

learned counsel for the Appellant submits that the Appellant is ready to settle the claim with the Respondents and prays for staying the constitution of 'Committee of Creditors'. We direct that the 'Committee of Creditors' be not constituted, if not already constituted, till next date of hearing with specific rider that in the event of Appellant failing to settle the claim, the 'Resolution Professional' will be at liberty to go-ahead with constitution of the 'Committee of Creditors', if the situation existing at that time so warrants.

Post the case 'For Admission (After Notice)' on **13th February, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[Vijai Pratap Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

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